Demand to take immediate action to fill up the backlog vacancies for persons with disabilities, specially the blind

SHRI TARUN VIJAY (Uttarakhand) : Sir, as per Section 33 of the Persons with Disabilities, (Equal Opportunities, Protection of Rights and Full Participation) Act 1995, the Central Government and the State Governments are obliged to reserve not less than three per cent posts with persons with disabilities, out of which one per cent each is to be reserved for persons suffering from blindness, low vision persons, suffering hearing impairment and persons suffering from locomotor disability and cerebral palsy. However, the Central Government did not implement this after the said Act came into force in 1996. Consequently, the National Federation of the Blind, one of the largest blindness organisations in the country, approached the hon. High Court of Delhi by way of a writ petition in which the hon. High Court directed the Government to fill up the backlog vacancies in a time-bound manner through a centralised recruitment. However, unfortunately, instead of implementing this decision, the Government filed the SLP before the hon. Supreme Court of India, and the hon. Supreme Court has directed the Government to fill up the backlog in a time-bound manner. The Government, thereafter, issued an Office Memorandum bearing number 36038/2/2008-ESTT(RES) dated 27.11.2009 through the Department of Personnel and Training declaring a Special Recruitment Drive for clearing up the backlog by all the Departments latest by 30.3.2010. However, since then, no substantial steps have been taken except for extending the completion of Special Recruitment Drive, which has also expired on 31.3.2012, without clearing up the backlog. I demand that the Government must take immediate action to give justice to the disabled, specially, the blind.

Demand to maintain Financial Assistance to Spinning Sector under TUF Scheme during the 12th Plan

SHRI SANJAY RAUT (Maharashtra) : Mr. Vice-Chairman, Sir, I am happy to learn from PTI Report, dated 14th March, 2012, that the Government has recommended continuation of TUF Scheme during the Twelfth Plan. In fact, the Government of Maharashtra has recently announced the new Textile Policy with an intention to process maximum cotton in the backward regions of Vidarbha, Marathwada, etc. The main programme under the new policy is applicable to the textile projects approved under the TUF Scheme of the Government of India. As the House is aware, Maharashtra is one of the largest producers of cotton. It is grown in the backward regions of Vidarbha, Marathwada, etc. The House is also aware of the fact that Vidarbha region is reeling under the agrarian crisis. Only about 20 per cent of the cotton grown in these regions of the State is processed. To help the region fight the distress, it is important that most of the cotton produce is processed in-situ. The first step in the textile value chain is spinning. Till the time spinning is not done in the cotton-growing regions, down stream process will not take place, thereby denying the area of available potential. In fact, any

[SHRI SANJAY RAUT]

reduction in assistance or total removal of subsidy to the spinning sector under TUF will have adverse impact on the value addition process in the State. One of the ways to deal with agrarian distress in the cotton-growing region is to have farmer-friendly policy, which will add more value. Therefore, I urge upon the Government to continue financial assistance to the spinning sector under the TUF during the Twelfth Plan. Thank you.

Demand to set up Anti-hail Guns and Radar System to Protect the Apple Crop in Himachal Pradesh

श्रीमती बिमला कश्यप सूद (हिमाचल प्रदेश) : महोदय, हिमाचल पेदश की आर्थिक व्यवस्था को मजबूत सहारा देने वाली सेब बागवानी प्रदेश की लगभग 70 हजार हेक्टेयर भूमि पर की जाती है, परन्तु हर वर्ष यह फसल ओला वृष्टि की भेट चढ़ जाती है और करोड़ों-अरबों की संपत्ति नष्ट हो जाती है। इस फल को ओलावृष्टि से बचाने के लिए 300 एंटीहेलगन व 30 राडार की अति आवश्यकता है जबकि अभी तक मात्र एक एंटीहेलगन, 2 करोड़ 89 लाख रुपए की लागत से, बटाड़गलू ब्यॉलघाटी व चुंजर कोटखाई में लगाई गई है। इसकी क्षमता केवल मात्र 500 मीटर के दायरे में ही बनने वाले ओलों की प्रक्रिया को रोकने की है, जो कि नाकाफी है।

महोदय, ऐसे में सेब के पूरे क्षेत्र को ओलावृष्टि से बचाने के लिए सभी सेव क्षेत्र को एंटीहेलगन से लैस करना बहुत जरूरी है और इसके लिए प्रदेश सरकार ने भी केन्द्र सरकार को 289 करोड़ रुपए की डी.पी.आर. बनाकर भेज रखी है।

अत: मेरा आपके माध्यम से केन्द्र सरकार से अनुरोध है कि हिमाचल प्रदेश के सभी सेब उत्पादन क्षेत्रों को जल्द से जल्द अधिक क्षमता वाली एंटीहेलगन मुहैया करवाई जाए, ताकि किसानों का करोड़ों-अरबों का सेब बर्बाद होने से बच सके।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Now we shall take up the Marriage Laws (Amendment) Bill, 2010.

GOVERNMENT BILL

The Marriage Laws (Amendment) Bill, 2010

श्री नरेश अग्रवाल (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मेरा point of order है। माननीय मंत्री जी से अनुरोध है कि यह बिल महिलाओं के खिलाफ है। जो हिन्दू मैरजि एक्ट है, वह इतना सक्सेसफुल एक्ट है कि इसमें इस तरीके से अमेंडमेंट लाकर उससे छेड़छाड़ न की जाय। यह अमेंडमेंट महिलाओं के खिलाफ है। हमारी पार्टी इस अमेंडमेंट से सहमत नहीं है, महिला सदस्य भी इससे सहमत नहीं है। इसलिए मैं चाहता हूँ कि माननीय मंत्री जी इास पर चर्चा कराने की बजाय इसको सेलेक्ट कमेटी को भेज दें। आप महिला विरोधी मत बनिए, माइनोरिटी विरोधी आप पहले ही हो चुके हैं, किसान विरोधी भी आप माने जाते हैं, तो मेरा अनुरोध आपसे यही है कि माननीय मंत्री जी आप इस बारे में खुद प्रस्ताव कर दीजिए। आपसे पहले भी कहा गया है, मैं प्रस्ताव रखता हूँ, आप प्रस्ताव कर दीजिए कि इसको सेलेक्ट कमेटी को दे दिया जाए और इस पर चर्चा खत्म करिए।